BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

M.A No. 39/2024/EZ

in

Original Application No. 144/2023/EZ

News Item published in Avenue Mail Dated 7th February 2023 titled "Jamshedpur: Industrial Wastes adding to Pollution level in River Subarnarekha".

AND

Member Secretary, Jharkhand Pollution Control Board & Ors.

...Respondents

INDEX

Sl. No.	Particulars	Page No.
1.	Counter Affidavit filed by Deputy Municipal Commissioner, Mango Nagar Nigam, Jamshedpur, Jharkhand.	1 - 3
2.	Verification	4
3.	ANNEXURE - A	5-7

CHANDRA GUPTA KAMAL
Advocate
Bar Association Room No. 5,
High Court, Calcutta
Chamber: 8/1, K.S. Roy Road,
Kolkata: 700001.
(M)7595831025
Email: cgkamal.10@gmail.com

NOTARY DINESH NARAYAN SINGH JAMSHEDPUR E Reg. No. 1059 (J) dt. 9.11.2K GOVT. OF JHARKHAND

2525

Scanned with OKEN Scanner

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

M.A No. 39/2024/EZ

in

Original Application No. 144/2023/EZ

News item published in Avenue Mail Dated 7th February 2023 titled "Jamshedpur: Industrial Wastes adding to Pollution level in River Subarnarekha".

AND

Member Secretary, Jharkhand Pollution Control Board & Ors.

...Respondents

COUNTER AFFIDAVIT FILED BY DEPUTY MUNICIPAL COMMISSIONER, MANGO NAGAR NIGAM, JAMSHEDPUR, JHARKHAND, (i.e. RESPONDENT NO. 3 HEREIN).

I, KRISHN KUMAR, son of Shiveshwar Prajapati aged about 45 years, by Religion - Hinduism, by Occupation - Service under Mango Nagar Nigam in the office of Municipal Commissioner, Mango Nagar Nigam, Jharkhand, having its office at Jamshedpur, District – East Singhbhum, Jharkhand, Pincode - 831012, do hereby solemnly affirm and state as follows:

1. That, I am the Deputy Municipal Commissioner, Mango Nagar Nigam, Jamshedpur, Jharkhand, (Respondent No. 3 herein) and that I am aware of the facts and records in the instant case and have gone through the allegations and contentions in the Original Application as such I am competent to make and affirm the instant Affidavit.

NOTARY DINESH NARAYAN SINGH JAMSHEDPUR E. SINGHBHUM Reg No. 03/R dt. 9.11.28 GOVT. OF JHARKHAND

5825

Scanned with OKEN Scanner

2. That, I am a law-abiding Citizen of India and very much respect the Constitution and Judicial System of India.

3. That in pursuance and in compliance to the order dated 08.05.2025 of the Hon'ble Tribunal in the instant Original Application this Counter Affidavit is being filed by Municipal Commissioner, Mango Nagar Nigam, Jamshedpur, Jharkhand, Respondent No. 3 herein.

4. That this affidavit is being filed for bringing necessary facts and statements on record for just and proper adjudication of this case.

5. That in compliance to the said order dated 08.05.2025 passed by the Hon'ble Tribunal, I am filing this Counter Affidavit and most humbly state the following facts:

- Construction of three STPs is proposed under Mango Municipal Corporation.
- DPR has been prepared by the selected agency NIS Engineers India Pvt. LTD. and the same was been sent to the Urban Development and Housing Department for Technical Clearance.
- STP is to be constructed at three places namely 1.) Chanakyapuri, 2.) Laxman Nagar, and 3.) Baikunth Nagar.
- Technical approval has been received from the Urban Development and Housing Department for the estimated cost of the scheme at Rs 72,27,10,000.00/- (Rupees Seventy Two Crores Twenty Seven Lakhs and Ten Thousand).

NOTARY DINESH NARAYAN SINGH JAMSHEDPUR Reg. dtd. GOVT. OF JHARKHAND

Scanned with OKEN Scanner

- By letter no. 1938 dated 20.12.2023, letter no. 252 dated 18.04.2024, letter no. 1059 dated 11.06.2024 and letter no. 928 dated 12.06.2025 of the office of Mango Municipal Corporation, a request has been made to the Urban Development and Housing Department to provide allocation of estimated amount which is yet to be received.

- As soon as the aforesaid fund will be received, the work for the construction of the 3 proposed STPs will be started.

A photocopy of the said letter no. 1938 dated 20.12.2023, ~~letter no. 252 dated 18.04.2024~~, letter no. 1059 dated 11.06.2024 and letter no. 928 dated 12.06.2025 are annexed herewith and collectively marked as Annexure - A.

6. That, this Counter Affidavit is filed bonafide and in the interest of justice. It is therefore prayed that Your Lordships, may kindly be pleased to accept the instant Counter Affidavit.

7. That the answering respondent seeks leave to file any further affidavits, if required, as per direction of the Hon'ble Tribunal.

8. I state that the statements contained in paragraphs Nos. 1 to 4 are true to my knowledge, and the rest is/are my respectful submissions before this Hon'ble Tribunal.

NOTARY
DINESH NARAYAN
GOVT. OF JHARKHAND

Scanned with OKEN Scanner

VERIFICATION

I, KRISHN KUMAR, son of Bhimeshwar Prajapati aged about 45 years, by Religion - Hinduism, by Occupation - Service under Mango Nagar Nigam in the office of Municipal Commissioner, Mango Nagar Nigam, Jharkhand, having its office at Jamshedpur, District – East Singhbhum, Jharkhand, Pincode - 831012, is filing this Counter Affidavit.

Date: 25.6.25
Place: Jamshedpur

krishn kumar

Deponent

Identified by me:

30
25625

Advocate

Known to me and sign before me
25/6/25
Local, Advocate, Jamshedpur

Enrolment NO- 5560/99

Solemnly Affirmed and declare before me to be true by the executant who is identified by Sri S. N. Jha Advocate, Jamshedpur
25625
NOTARY
DINESH NARAYAN SINGH
JAMSHEDPUR
E. SINGHBHUM
Reg. No. 4069 (J)
dtd. 9.11.2K
GOVT. OF JHARKHAND

NOTARY
GOVT. OF JHARKHAND
Rs20
TWENTY RUPEES
NOTARIAL
RUPEES FIVE
25624

Scanned with OKEN Scanner

ANNEXURE - A

मानगो नगर निगम का कार्यालय, जमशेदपुर।

पत्रांक:– .....

प्रेषक :

उप नगर आयुक्त,
मानगो नगर निगम,
जमशेदपुर।

सेवा मे,

सचिव,
नगर विकास एवं आवास विभाग,
झारखण्ड सरकार, राँची।

मानगो / दिनांक :– .....

विषय :– मानगो नगर निगम अन्तर्गत STP निर्माण कार्य का प्रशासनिक स्वीकृति प्रदान करने एवं आवंटन उपलब्ध कराने के संबंध में।

महाशय,

उपरोक्त विषय के संबंध में कहना है कि माननीय NGT द्वारा स्वतः संज्ञान लेते हुए दायर वाद संख्या O.A. No. 144/2023/EZ (OLD O.A. No. 124/2023/PB) किया गया था जिसमें स्वर्णरेखा नदी को स्वच्छ रखने हेतु नदी में सीधे गिरने वाले नालों को STP के माध्यम से Treatment कर नदी में प्रवाहित करने का निर्देश दिया गया है। निदेश के आलोक में 6 माह के अन्दर STP का निर्माण कराया जाना है।

उक्त क्रम में मानगो नगर निगम अन्तर्गत STP का DPR हेतु चयनित एजेन्सी M/S NJS Engineers Pvt. Ltd. द्वारा तैयार कराकर मुख्य अभियंता, नगर विकास एवं आवास विभाग को तकनीकी स्वीकृति प्रदान करने हेतु भेजी गई थी। मुख्य अभियंता द्वारा STP के निर्माण कार्य हेतु राशि 72,27,10,000/– (बहत्तर करोड़ सतहत्तर लाख दस हजार) रूपये मात्र की तकनीकी स्वीकृति प्रदान की गई है।

15वें वित्त आयोग मद अंतर्गत SWM & Water Rejuvnation मद में 12,00,30,000/– (बारह करोड़ तीस हजार) राशि अवशेष उपलब्ध है। इस प्रकार STP निर्माण हेतु (72,27,10,000–12,00,30,000) हेतु 60,26,77,000/– (साठ करोड़ छब्बीस लाख सतहत्तर हजार) राशि की आवश्यकता है।

अतः अनुरोध है कि STP के निर्माण हेतु राशि 72,27,10,000/–(बहत्तर करोड़ सतहत्तर लाख दस हजार) रूपये मात्र का प्रशासनिक स्वीकृति प्रदान करते हुए राशि 60,26,77,000/– (साठ करोड़ छब्बीस लाख सतहत्तर हजार) मात्र राशि का आवंटन उपलब्ध कराने की कृपा की जाय। विदित हो कि उक्त परियोजना हेतु भूमि उपलब्ध है।

सादर सूचनार्थ समर्पित।

विश्वाभाजन

अनु:– यथोक्त।

उप नगर आयुक्त,
मानगो नगर निगम, जमशेदपुर।

ज्ञापांक..... दिनांक.....

प्रतिलिपि – निदेशक, राज्य शहरी विकास अभिकरण, नगर विकास एवं आवास विभाग, राँची को सादर सूचनार्थ समर्पित।

उप नगर आयुक्त,
मानगो नगर निगम, जमशेदपुर।

ATTESTED
NOTARY
DINESH NARAYAN SINGH OF JHARKHAND
Dist Court, Jamshedpur

NOTARY
DINESH NARAYAN SINGH
JAMSHEDPUR
Reg. No. 4056 (J)
dtd: 9.11.2K

मानगो नगर निगम का कार्यालय, जमशेदपुर।

पत्रांक:– 928

प्रेषक :

उप नगर आयुक्त,
मानगो नगर निगम,
जमशेदपुर।

सेवा में,

सचिव,
नगर विकास एवं आवास विभाग,
झारखण्ड सरकार, राँची।

मानगो/दिनांक :– 12/6/25

विषय :– मानगो नगर निगम अन्तर्गत STP निर्माण कार्य का प्रशासनिक स्वीकृति प्रदान करने एवं आवंटन उपलब्ध कराने के संबंध में।

महाशय,

उपरोक्त विषय के संबंध में कहना है कि माननीय NGT द्वारा स्वतः संज्ञान लेते हुए दायर वाद संख्या O.A. No. 144/2023/EZ (OLD O.A. No. 124/2023/PB) किया गया था जिसमें स्वर्णरेखा नदी को स्वच्छ रखने हेतु नदी में सीधे गिरने वाले नालों को STP के माध्यम से Treatment कर नदी में प्रवाहित करने का निर्देश दिया गया था, निदेश के आलोक में 6 माह के अन्दर STP का निर्माण कराया जाना था। तदुपरांत मुख्य अभियंता, नगर विकास एवं आवास विभाग द्वारा मानगो नगर निगम अन्तर्गत STP के निर्माण कार्य हेतु राशि 72,27,10,000/– (बहतर करोड़ सताईस लाख दस हजार) रूपये मात्र की तकनीकी स्वीकृति प्रदान की गई है। विदित हो कि 15वें वित्त आयोग मद अंतर्गत SWM & Water Rejuvnation मद में उक्त कार्य हेतु पर्याप्त राशि उपलब्ध नहीं है।

अतः भवदीय से अनुरोध है कि STP के निर्माण कार्य हेतु रूपये 72,27,10,000/–(बहत्तर करोड सताईस लाख दस हजार) मात्र का प्रशासनिक स्वीकृति प्रदान करते हुए नागरिक सुविधा मद में आवंटिन उपलब्ध कराने की कृपा की जाय, ताकि माननीय NGT द्वारा दिये गये निदेशों के अनुपालन में STP के निर्माण हेतु अग्रेतर कार्रवाई की जा सके।

सादर सूचनार्थ समर्पित।

विश्वभाजन
12/6/25
उप नगर आयुक्त,
मानगो नगर निगम, जमशेदपुर।

NOTARY DINESH NARAYAN SINGH GOVT. OF JHARKHAND

ATTESTED
NOTARY
DINESH NARAYAN SINGH

Scanned with OKEN Scanner

मानगो नगर निगम का कार्यालय, जमशेदपुर।

पत्रांक – 1059

प्रेषक :

अपर नगर आयुक्त,
मानगो नगर निगम,
जमशेदपुर।

सेवा में

सचिव,
नगर विकास एवं आवास विभाग,
झारखण्ड सरकार, राँची।

मानगो / दिनांक :– 11/06/24

विषय :– मानगो नगर निगम अन्तर्गत STP निर्माण कार्य का प्रशासनिक स्वीकृति प्रदान करने एवं आवंटन उपलब्ध कराने के संबंध में।

प्रसंग – इस कार्यालय के पत्रांक 1938 दिनांक 20.12.2023 एवं पत्रांक 252 दिनांक 18.04.2024

महाशय,

उपरोक्त विषय के संबंध मे कहना है कि माननीय NGT द्वारा स्वतः संज्ञान लेते हुए दायर वाद संख्या O.A. No. 144/2023/EZ (OLD O.A. No. 124/2023/PB) किया गया था जिसमें स्वर्णरेखा नदी को स्वच्छ रखने हेतु नदी में सीधे गिरने वाले नालों को STP के माध्यम से Treatment कर नदी में प्रवाहित करने का निर्देश दिया गया है। निदेश के आलोक में 6 माह के अन्दर STP का निर्माण कराया जाना है।

मुख्य अभियंता, नगर विकास एवं आवास विभाग द्वारा मानगो नगर निगम अन्तर्गत STP के निर्माण कार्य हेतु राशि 72,27,10,000/– (बहत्तर करोड़ सताईस लाख दस हजार) रूपये मात्र की तकनीकी स्वीकृति प्रदान की गई है।

विदित हो कि 15वें वित्त आयोग मद अंतर्गत SWM & Water Rejuvnation मद में 12,00,30,000/– (बारह करोड तीस हजार) राशि अवशेष उपलब्ध है। इस प्रकार STP निर्माण हेतु (72,27,10,000–12,00,30,000) हेतु 60,26,77,000/– (साठ करोड़ छब्बीस लाख सतहतर हजार) राशि की आवश्यकता है।

उक्त क्रम में इस कार्यालय के पत्रांक 1938 दिनांक 20.12.2023 द्वारा STP के निर्माण हेतु तकनीकी स्वीकृति प्राप्त प्राक्कलन की राशि 72,27,10,000/–(बहत्तर करोड सताईस लाख दस हजार) रूपये मात्र का प्रशासनिक स्वीकृति प्रदान करते हुए राशि 60,26,77,000/– (साठ करोड छब्बीस लाख सतहतर हजार) मात्र राशि का आवंटन उपलब्ध कराने हेतु अनुरोध किया गया था। परन्तु अभी तक प्रशासनिक स्वीकृति तथा आवंटन प्राप्त नहीं हुआ है। जिस कारण STP के निर्माण कार्य नहीं कराया जा सका है।

अतः भवदीय से पुनः अनुरोध है कि STP के निर्माण कार्य हेतु 15वें वित्त आयोग मद अंतर्गत रूपये 72,27,10,000/–(बहत्तर करोड सताईस लाख दस हजार) मात्र का HLMC से स्वीकृति प्रदान करने की कृपा की जाय।

सादर सूचनार्थ समर्पित।

अनु०:– यथोक्त।

विश्वासभाजन

अपर नगर आयुक्त,
मानगो नगर निगम, जमशेदपुर।

ज्ञापांक 1059 दिनांक

प्रतिलिपि:– निदेशक, राज्य शहरी विकास अभिकरण, नगर विकास एवं आवास विभाग, राँची को सादर सूचनार्थ समर्पित।

अपर नगर आयुक्त,
मानगो नगर निगम जमशेदपुर।

ATTESTED
NOTARY
DINESH NARAYAN SINGH OF JHARKHAND

Scanned with OKEN Scanner

VAKALATNAMA

IN THE ~~HIGH COURT AT CALCUTTA~~ NATIONAL GREEN TRIBUNAL, EASTERN ZONAL BENCH AT KOLKATA

DISTRICT : EAST SINGHBHUM M.A No. 39/2024/EZ Constitutional Writ Civil / Criminal Revisional / Appellate Jurisdiction

O.A. No. 144 Of 2023/EZ (in)

NEWS ITEM PUBLISHED IN AVENUE MAIL DATED 7TH FEBRUARY, 2023 TITLED "JAMSHEDPUR: INDUSTRIAL WASTES ADDING TO POLLUTION LEVEL IN RIVER SUBARNAREKHA". Appellant / Petitioner

-Versus-

MEMBER SECRETARY, JHARKHAND POLLUTION CONTROL BOARD & ORS. Respondent / Opposite party

Vakalatnama on behalf of the Respondent No.3, i.e. Dy. Municipal Commissioner, Mango Nagar Nigam, Jamshedpur ..... Knows all men be these presents that by this Vakalatnama I/We appoint the Advocates Pleaders noted below or any one of them as my/our lawful Advocate or Advocates for filing the memorandum of appeal or petition / for entering appearance in the above matter for appearing and conducting and arguing the same for depositing or Withdrawing any money in connection therewith, for moving the Court in any matter connected therewith for preparing the Paper Book in the case and for putting in papers, petition etc. on my/our behalf for filing or taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits, appeals, petition etc. for signing and filing the petitions of compromise in connection with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

Kaushal Kumar

And I/We further hereby agree and undertake to pay the said Advocate or Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate or Advocates to conduct the case properly, failing which the said Advocate or Advocates after notice to me/us will be at liberty to withdraw from the further conduct of the case.

IN WITENESS WHEREOF I/we sign and execute this vakalatnama, on this the 25th day of JUNE, 2025

NAME OF THE ADVOCATE

CHANDRA GUPTA KAMAL
ADVOCATE
HIGH COURT AT CALCUTTA
M- 7595831025
Email Id - cgkamal.10@gmail.com

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Received Vakalatnama
from the Executants
Accepted & Satisfied
Chandra Gupta Kamal.
Advocate
E.No.- F/343/2022

Scanned with OKEN Scanner